

ÈITEM NO.23

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.30714/2014

(Arising out of impugned final judgment and order dated 04/04/2013

in SA No.310/2013 passed by the High Court Of Judicature at Allahabad)

STATE OF U P AND ORS

Petitioner(s)

VERSUS

SHANTI DEVI AND ORS

Respondent(s)

(office report for directions)

Date : 23/01/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. Ashutosh Kumar Sharma, Adv.

For Mr. Ravi Prakash Mehrotra,Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal,Adv.

UPON hearing the counsel the Court made the following

O R D E R

List this matter after four weeks.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (CHANDERÂ BALA)

COURTÂ MASTER